

ACTING CHIEF JUSTICE AND SACHIN SHANKAR  
MAGADUM

17/09/2021

The present petition has been filed as Public Interest Litigation on behalf of the children who are specially abled children. The contention of the petitioner is that in the State of Karnataka, text books are not available in Braille and they have also not uploaded the books on the website in PDF form so that a print out can be taken in Braille. This Court, on 18.03.2020, has passed an interim order on an assurance given by the learned AGA that the text books in Brailee for Class-I to X of the kannada medium will be available from the next academic year. As next academic year has already been commenced, the State Government is directed to provide text books in Brailee for all special children (visual disabilities) positively within a period of 15 days from today, if the same has not been done. It has also been brought to the notice of this Court that as many as 107 books have been uploaded in the website enabling the specially abled children to access those books. Let compliance report also be filed positively within two weeks from today. List on 07.10.2021.